

# **Cement Control Order, 1983.**

No. 282.

Registered No. N. E.—930.

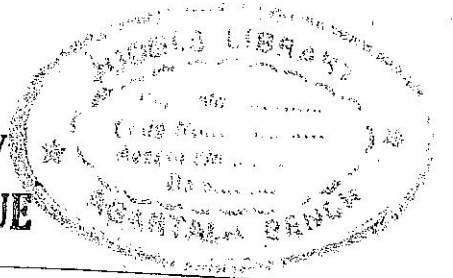
TRIPURA



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GOVERNMENT OF TRIPURA  
FOOD & CIVIL SUPPLIES DEPARTMENT

No. F. 12(2)-FSD/68-II

Dated, Agartala,  
the 28th July, 1983.

NOTIFICATION

The following Order No. 1-41/82-Cem dated the 2nd July, 1983 issued by the Government of India, Ministry of Industry, New Delhi is hereby re-published in the Tripura Gazette for general information.

By order of the Governor,

M. L. Das

Under Secretary to the  
Government of Tripura.

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GOVERNMENT OF INDIA  
MINISTRY OF INDUSTRY

(DEPARTMENT OF INDUSTRIAL DEVELOPMENT)

NEW DELHI, the 2nd July, 1983  
11 Asadha 1905.

ORDER

S.O. In exercise of powers conferred by sections 18-G and 25 of the Industries (Development and Regulation) Act, 1951 (65 of 1951), the Central Government hereby makes the following Order further to amend the Cement Control Order, 1967, namely :—

1. (1) This Order may be called the Cement Control (Amendment), Order, 1983.

(2) It shall come into force with immediate effect.

2. In the Cement Control Order, 1967, (i) in clause 8, for items (a) to (d), the following items shall be substituted, namely :—

“(a) Water proof (hydrophobic) cement at Rs. 524.00 per metric tonne.

(b) rapid hardening cement and low heat cement at Rs. 515.00 per metric tonne.

(c) high strength ordinary portland cement conforming to IS-8112-1976 at Rs. 515.00 per metric tonne.

(d) ordinary portland cement and portland slag cement at Rs. 492.00 per metric tonne.

(e) portland pozzolana cement and masonry cement at Rs. 477.00 per metric tonne”.

(ii) below the schedule, in the Note, for paragraphs 1(a) and (2) the following paragraphs shall be substituted, namely :—

“(2) In the case of high strength ordinary portland cement conforming to specification No. IS : 8112 : 1976 and

additional price of Rs. 12/- per metric tonne may be added to the price applicable to ordinary portland cement.

- (3) Cement Corporation of India, Bokajan, Maumuluh Cherra Cement Limited, Cherrapunji, Cement Corporation of India, Rajban and Jammu and Kashmir Cements Limited, Khrew, will be eligible in addition to the price given in the schedule to an additional retention price of Rs. 114.34, Rs. 79.10, Rs. 142.96 and Rs. 205.80 per metric tonne, respectively.

(File No. 1-41/82-Cem)

Sd/-

A. P. SARWAN

Joint Secretary  
to the Govt. of India.

GOVERNMENT OF TRIPURA  
FOOD & CIVIL SUPPLIES DEPARTMENT

No. F. 12(8)-FSD/83

Dated, Agartala,  
the 5th August, 1983.

NOTIFICATION

The following Order 1-24/83-Cem dated the 3rd June, 1983 issued by the Government of India, Ministry of Industry, New Delhi is hereby re-published in the Tripura Gazette for general information.

By order of the Governor,

M. L. Das

Under Secretary to the  
Government of Tripura.

GOVERNMENT OF INDIA  
MINISTRY OF INDUSTRY  
(DEPARTMENT OF INDUSTRIAL DEVELOPMENT)

NEW DELHI, the 3rd June, 1983.  
13 Jyastha, Saka 1905.

ORDER

S.O. In exercise of the powers conferred by section 3 of the Essential Commodities Act, 1955 (10 of 1955), the Central Government hereby makes the following order further to amend the Cement (Quality Control) order, 1962 namely :--

- 1. (i) This order may be called the Cement (Quality Control), Amendment Order, 1983.
- (ii) It shall come into force with effect from 1st July, 1983.

2. In the Cement (Quality Control) Order, 1962 in paragraph 2, for sub-paragraph 2(b) the following sub-paragraph shall be substituted namely :—

“Prescribed standard” means the following Indian Standard Specifications as amended/ revised from time to time namely :—

- 1. IS : 269—1976 Ordinary and low heat Portland Cement (Third revision).
- 2. IS : 455—1976 Portland Slag Cement (Third Revision).
- 3. IS : 1489—1976 Portland Pozzolana Cement (Second Revision).
- 4. IS : 3466—1967 Masonry cement (First Revision).
- 5. IS : 6452—1972 High alumina Cement for structural use (with amendment No. 1).
- 6. IS : 6908—1973 Supersulphated cement.

- 7. IS : 8041—1978 Rapid Hardening Portland Cement (First Revision).
- 8. IS : 8042—1978 White Portland Cement (First Revision).
- 9. IS : 8043—1978 Hydrophobic Portland Cement (First Revision).
- 10. IS : 8112—1976 High Strength Ordinary Portland Cement.
- 11. IS : 8229—1976 (E) Oil-well Cement.

3. In the Cement (Quality Control) Order, 1962 for paragraph 3, the following paragraph shall be substituted, namely :—

“Prohibition to manufacture sale etc. of cement which is not of the prescribed standard.

No person shall himself or by any person on his behalf, manufacture or store for sale, sell or distributed cement which does not conform to the prescribed standard and which do not bear the 'I.S.' Certification Mark.”

(F. No. 1-24/83-Cem)

Sd/-

S. L. Kapur

Joint Secretary  
to the Govt. of India.



GOVERNMENT OF TRIPURA  
TRANSPORT DEPARTMENT

No. F. 8(6)-Trans/82

Dated, Agartala,  
the 16th May, 1983.

The following Act is republished in the Tripura Gazette for general information.

Birhari De  
Under Secretary to the  
Government of Tripura.

6 Tripura Gazette, Extraordinary Issue, December 20, 1983 A. D.

GOVERNMENT OF INDIA  
MINISTRY OF SHIPPING AND TRANSPORT  
(TRANSPORT WING)

New Delhi, the 15th April, 1983.

NOTIFICATION

G.S.R. 295 (E) Whereas the draft rules in exercise of the powers conferred by sub-section (1) of section 69(B) of the Motor Vehicles Act, 1939 (4 of 1939) were published as required by sub-section (1) of section 133 of the said Act in the Gazette of India part II Section 3, Sub-Section (ii) dated 1st October, 1982, under notification of the Government of India in the Ministry of Shipping and Transport (Transport Wing) TW/TGM(26)82 (S.O. No. 706 (E) dated 1st October, 1982) inviting objections and suggestions from all persons likely to be affected thereby, before the expiry of a period of 30 days from the date of publication of the said notification in the official Gazette.

And whereas the said Gazette was made available to the public on the 1st day of October, 1982.

And whereas objections or suggestions received in the matter have been considered.

Now, therefore, in exercise of the powers conferred by section 69B of the Motor Vehicles Act, 1939 (4 of 1939) read with section 22 of the General Clauses Act 1897 (X of 1897), the Central Government hereby makes the following Tyre Rules in pursuance of para (9) of the "Overall Dimensions of Transport Vehicles and Tyres Rules, 1982" as notified vide GSR No. 846-E dated 10th December, 1982. They shall come into force with effect from 1.4.83.

2. *Definition*

In these rules, unless there is any thing repugnant in the subject or context—

- (i) "Act" means the Motor Vehicles Act, 1939 (4 of 1939).

(ii) The words and expressions used, but not defined in Motor Vehicles Act, 1939, shall have the meanings assigned to them in that Act.

3. *Size and nature of Tyres*

The following size of tyres shall be fitted to a motor vehicles for carrying the maximum weight shown against each size of type together with the plyrating specified by the manufacture of tyres :

Size of Tyre	Ply-rating specified by the manufacturers	Maximum weight permitted to carry. (Kgs.)
6.00—20	8	1065
6.50—20	8	1240
7.00—17	8	1170
7.00—20	10	1495
7.50—20	10	1750
7.50—20	12	1870
8.25—20	10	1890
8.25—20	12	2115
8.25—20	14	2180
9.00—20	10	2245
9.00—20	12	2540
9.00—20	14	2730
9.00—20	16	2820
10.00—20	14	2955
10.00—20	16	3170
10.00—24	14	3270
10.50—16	12	2540
10.50—16	16	2965
11.00—20	14	3250
11.00—20	16	3595
11.00—24	14	3550
12.00—20	14	3415
12.00—20	16	3655
12.00—20	18	4065
14.00—20	18	4950
14.00—20	20	5140
14.00—20	22	6240



*LIGHT TRUCK TYRES (DIAGONAL)*

Size of Tyre	Ply-rating specified by the manufacturers.	Maximum weight permitted to carry.
6.00—16	6	715
6.00—16	8	840
6.50—16	6	805
6.50—16	8	945
6.70—15	8	905
7.00—15	6	865
7.00—15	8	1020
7.00—15	10	1155
7.00—16	6	895
7.00—16	8	1065
7.00—16	10	1200
7.50—16	8	1215
7.50—16	10	1380
7.50—16	12	1550

*MOTOR-SCOOTER TYRES*

3.50—8	4	215
3.50—10	4	245

*MOTOR CYCLE TYRES :*

2.75—19	—	175
3.00—18	—	200
3.00—19	—	215
3.25—16	—	225
3.25—18	—	245
3.25—19	—	265
3.50—18	—	275
3.50—19	—	290

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**AGRICULTURE STEERING WHEEL  
TRACTOR TYRES (DIAGONAL PLY):**

Size of Tyre	Ply-rating specified by the manufacturers.	Maximum w. permitted to carry.
4.00—19	4	445
5.50—16	4	530
5.50—16	6	655
6.00—16	4	565
6.00—16	6	700
6.00—19	4	640
6.00—19	6	806
6.50—16	4	640
6.50—16	6	770
6.50—20	4	750
6.50—20	6	905

**AGRICULTURE DRIVE WHEEL  
TRACTOR TYRES  
(DIAGONAL PLY)**

8.3/8—24	4	780
8.3/8—24	6	1015
8.3/8—32	4	895
8.3/8—32	6	1150
11.2/10—28	4	1125
11.2/10—28	6	1395
11.2/10—28	8	1630
12.4/11—24	4	1180
12.4/11—24	6	1500
12.4/11—28	4	1255
12.4/11—28	6	1595
12.4/11—28	8	1890
12.4/11—36	4	1420
12.4/11—36	6	1800
12.4/11—38	4	1455
12.4/11—38	6	1850
13.6/12—28	4	1375

1	2	3
13.6/12—28	6	1790
13.6/12—28	8	2055
13.6/12—38	6	2075
13.6/12—38	8	2390
16.9/14—28	6	2300
16.9/14—28	8	2720
16.9/14—30	6	2375
16.9/14—30	8	2805
18.4/15—30	10	3520
18.4/15—30	12	3975
18.4/15—30	14	4255

4. Every transport vehicle shall be fitted with tyres which are in good condition and which have not become bald or whose canvass has become visible because of wear and tear.

#### 5. *Solid Tyres*

i) The tyre of each wheel of a vehicle fitted with solid tyres shall be smooth and shall, where the tyre touches the surface of the road or other base, where on the vehicle motor or rests, be flat :

Provided that the edges of the tyre may be as round to the extent in the case of each edge of not more than 1 millimetres :

Provided further that if the tyre is constructed of separate plates, the plates may be separated by parallel spaces, which shall be disposed throughout the outer surface of the tyres, so that no where shall be aggregated any spaces in the course of a straight line drawn horizontally across the circumference or once of the width exceed one-eighth part of the width of the tyre.

ii) The width of a solid tyre shall not be less than 25 millimetres in the case of a wheel fitted to a trailer and 38 millimetres in any other case.

iii) In the case of vehicles fitted with worn solid rubber tyre the thickness shall be uniform and not less than shown below :—

<i>Tyre Width</i>	<i>Minimum uniform thickness</i>
127 millimetres	22 millimetres
127 millimetres	25.4 millimetres
203 millimetres	
203 millimetres and upwards	28.5 millimetres

Provided two tyres are fitted to a rim the width for the purposes of this rule shall be the combined width of the two tyres.

6. *Size of wheels*

The diameter of any wheel fitted by a vehicle with solid tyres shall not be less than 60 centimetres.

Sd/-

G. J. MISRA

Joint Secretary  
to the Government of India.

F. No. TW/TGM(26)/82.